

THE SECOND SCHEDULE

(See section 476)

FORM No. 43

WARRANT TO LEVY A FINE BY ATTACHMENT AND SALE

(See section 421)

To

(name and designation of the police officer or other person or persons who is or are to execute the warrant).

WHEREAS *(name and description of the offender)* was on the _____ day of _____, 19____, convicted before me of the offence of _____ *(mention the offence concisely)*, and sentenced to pay a fine of rupees _____; and whereas the said _____ *(name)*, although required to pay the said fine, has not paid the same or any part thereof;

This is to authorize and require you to attach any movable property belonging to the said _____ *(name)*, which may be found within the district of _____; and, if within _____ *(state the number of days or hours allowed)* next after such attachment the said sum shall not be paid *(or forthwith)*, to sell the movable property attached, or so much thereof as shall be sufficient to satisfy the said fine, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Dated, this _____ day of _____, 19____.

(Seal of the Court)

(Signature)
